

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 196/TT/2021

Coram:

**Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member**

Date of Order: 21.11.2021

In the matter of:

Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and determination of transmission tariff of the 2019-24 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for 400 kV D/C Mohindergarh-Bhiwani Transmission Line under along with communication equipment at both ends and OPGW in place of one earth wire under "Northern Region System Strengthening Scheme (NRSSS)-XXXV" in Northern Region.

And in the matter of:

Power Grid Corporation of India Limited,
'SAUDAMINI', Plot No-2, Sector-29,
Gurgaon-122001 (Haryana).

.....Petitioner

Versus

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited,
Vidyut Bhawan, Vidyut Marg,
Jaipur-302005.
2. Ajmer Vidyut Vitran Nigam Limited,
132 kV, GSS RVPNL Sub-station Building,
Caligiri Road, Malviya Nagar,
Jaipur-302017 (Rajasthan).
3. Jaipur Vidyut Vitran Nigam Limited,
132 kV, GSS RVPNL Sub- tation Building,
Caligiri Road, Malviya Nagar,
Jaipur-302017 (Rajasthan).
4. Jodhpur Vidyut Vitran Nigam Limited,
132 kV, GSS RVPNL Sub-station Building,
Caligiri Road, Malviya Nagar,
Jaipur-302017 (Rajasthan).



5. Himachal Pradesh State Electricity Board,
Vidyut Bhawan, Kumar House Complex Building II,
Shimla-171004.
6. Punjab State Electricity Board,
The Mall, Patiala-147001.
7. Haryana Power Purchase Centre,
Shakti Bhawan, Sector-6,
Panchkula-134109 (Haryana).
8. Power Development Department,
Government of Jammu & Kashmir,
Mini Secretariat,
Jammu.
9. Uttar Pradesh Power Corporation Limited,
(Formerly Uttar Pradesh State Electricity Board)
Shakti Bhawan, 14, Ashok Marg,
Lucknow-226001.
10. Delhi Transco Limited,
Shakti Sadan, Kotla Road,
New Delhi-110002.
11. BSES Yamuna Power Limited,
BSES Bhawan, Nehru Place,
New Delhi.
12. BSES Rajdhani Power Limited,
BSES Bhawan, Nehru Place,
New Delhi.
13. Tata Power Delhi Distribution Limited,
33 kV Sub-station Building, Hudson Lane, Kingsway Camp,
North Delhi-110009.
14. Chandigarh Administration,
Sector-9,
Chandigarh.
15. Uttarakhand Power Corporation Limited,
Urja Bhawan, Kanwali Road,
Dehradun.
16. North Central Railway,
Allahabad.
17. New Delhi Municipal Council,
Palika Kendra, Sansad Marg,



New Delhi-110002.

18. Adani Transmission (India) Limited,
Adani Corporate House, Shantigram, S.G Highway,
Khodiyar,
Ahmedabad-382421, Gujarat.

.....Respondent(s)

For Petitioner : Shri S.S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Amit Yadav, PGCIL

For Respondents : None

ORDER

Power Grid Corporation of India Limited has filed the instant petition for determination of transmission tariff for 400 kV D/C Mohindergarh-Bhiwani Transmission Line along with communication equipment at both ends and OPGW in place of one earth wire (hereinafter referred to as “the transmission asset”) under “Northern Region System Strengthening Scheme (NRSSS)-XXXV” in Northern Region for the period from its COD to 31.3.2024 under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019.

2. The representative of the Petitioner, during the hearing on 2.11.2021, submitted that the transmission asset was anticipated to be put into commercial operation on 31.5.2021. However, it could not be put into commercial operation as anticipated.

3. It is observed that there is delay in the implementation of the project and uncertainty about the likely date of COD of the transmission asset. Therefore, we are not inclined to approve tariff for the transmission asset at this stage. The tariff for the transmission asset shall be allowed only after its COD.



4. Accordingly, the instant petition is disposed of and the Petitioner is granted liberty to file a fresh petition for approval of tariff as and when the transmission asset is put into commercial operation. The filling fee paid for the instant petition shall be adjusted towards the petition(s) filed by the Petitioner.

5. Accordingly, Petition No. 196/TT/2021 is disposed of.

sd/-
(P. K. Singh)
Member

sd/-
(Arun Goyal)
Member

sd/-
(I. S. Jha)
Member

sd/-
(P. K. Pujari)
Chairperson

